

GOVERNMENT OF INDIA
MINISTRY OF YOUTH AFFAIRS AND SPORTS
DEPARTMENT OF SPORTS
RAJYA SABHA
UNSTARRED QUESTION NO. 2237
ANSWERED ON - 06/08/2026

STRENGTHENING ANTI-DOPING FRAMEWORK AND INFRASTRUCTURE

2237. SHRI KESRIDEVSINH JHALA:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) the specific steps taken to operationalize the National Anti-Doping Act, 2022 and its recent 2025 Amendment;
- (b) whether the National Anti-Doping Agency (NADA) has integrated advanced intelligence-gathering mechanisms to track organized trafficking of performance-enhancing drugs;
- (c) the measures being taken to expand testing infrastructure and scale sample collection capacity at the grassroot and domestic tournament levels;
- (d) whether Government intends to introduce criminal provisions against support personnel found administering prohibited substances to athletes; and
- (e) the details of funds allocated for mandatory anti-doping awareness programmes across national sports federations?

ANSWER

THE MINISTER OF YOUTH AFFAIRS AND SPORTS

(DR. MANSUKH MANDAVIYA)

(a) To operationalize the provisions of the National Anti-Doping Act, 2022 and its recent 2025 Amendment, the following steps have been taken:

- (i) The provisions of the National Anti-Doping Act, 2022 and the National Anti-Doping (Amendment) Act, 2025 have been brought into force through notification in the Official Gazette dated 15.07.2026 and 16.07.2026 respectively.
- (ii) The Government has notified the National Anti-Doping Rules, 2026, and the National Anti-Doping Agency (Appointment and Conditions of Service of Director General) Rules, 2026, vide Official Gazette Notification dated 17.07.2026, in exercise of the powers conferred under Section 29 of the National Anti-Doping Act, 2022 (15 of 2022).

(b) Yes, Sir. NADA has established dedicated intelligence and investigation mechanisms to collect, assess and act upon information relating to potential Anti-Doping Rule Violations (ADRVs),

including trafficking, administration, possession and distribution of prohibited substances and methods.

(c) The Government has taken the following measures to strengthen the anti-doping testing infrastructure and sample collection capacity across the country:

(i) Increase in the number of sample collection sessions at grassroots-level events, including school, university, state, and zonal-level events. A total of 20 sample collection sessions were conducted in 2025, and 55 sample collection sessions have been conducted in 2026 up to July 2026.

(ii) Strengthening of the Sample Collection Personnel (SCP) workforce through regular recruitment, training, and re-accreditation programmes. A total of 11 training programmes were conducted in 2025, and 4 training programmes have been conducted in 2026 up to July 2026, to ensure the availability of qualified sample collection personnel across different regions of the country.

(d) The Government is aware of the issue relating to criminalization of doping. However, no decision has been taken in the matter.

(e) The Ministry provides block grants to eligible National Sports Federations (NSFs) under the Scheme of Assistance to NSF, from which the NSFs allocate resources for conducting anti-doping awareness programmes.
